
(2022) 03 SEBI CK 0044

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 318, 319, 320 Of 2021, 67, 78 Of 2022, Miscellaneous
Application No. 68, 69 Of 2022

Comfort Intech Ltd And Othrrs

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 08-03-2022

Acts Referred:

Citation : (2022) 03 SEBI CK 0044

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Sumit Rai, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Rinku Valanju, Pratham Masurekar, Sumit Yadav,, Aditya Shah, Jheel Thakkar, Kinjal Patel

Judgement

1. Let the affirmed copy of the reply of the respondent be filed in the registry within a week. Three weeks time is allowed to the appellants to file rejoinder. List for admission and for final disposal on April 13, 2022.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.
3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.